

(1897) 09 MAD CK 0005
In the Madras High Court

Queen-Empress

APPELLANT

Vs

Ramasami

RESPONDENT

Date of Decision : 29-09-1897

Acts Referred:

Citation : (1898) ILR (Mad) 114

Hon'ble Judges : Arthur J.H. Collins, C.J;Benson, J

Bench : Division Bench

Judgement

1. The cases decided by this Court do not go further than to hold that, if an authorised pleader present an appeal by the hand of his clerk, the presentation should be accepted as if made by the pleader himself. It has nowhere been held that a pleader may present an appeal by a person who is not his clerk and over whose conduct and actions he has no control.
2. We cannot therefore say that the Head Assistant Magistrate was wrong in rejecting these appeals.